

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI

PRINCIPAL BENCH

(IB)-310(ND)/2017

IN THE MATTER OF:

Siddhi Interiors Pvt. Ltd.

.... Applicant/Petitioner

v.

Hi Tech City Developers Pvt. Ltd.

.... Respondent

under Section 9

Order delivered on 11.10.2017

Coram:

**CHIEF JUSTICE (Retd.) M.M.KUMAR
Hon'ble President**

**Ms. Deepa Krishan
Hon'ble Member (T)**

For the Applicant/Petitioner: Mr. Ritesh Agrawal, Advocate

For the Respondents: Ms. Rati Tandon, Advocate

ORDER

Learned counsel for the respondent states that a copy of the rejoinder has been handed over to her today itself and a request for short adjournment has been made.

Accordingly, hearing is deferred to 25.10.2017.

Sd-

**(CHIEF JUSTICE M.M.KUMAR)
PRESIDENT**

Sd-

**(DEEPA KRISHAN)
MEMBER(TECHNICAL)**